

Government of Gujarat for seeking financial assistance from international agencies/countries which are under consideration are given in the annexed Statement.

(c) Six of the above proposals have been posed to the donors for funding while for the remaining proposal, comments of the Administrative Ministry have been sought.

Statement

Details of proposals received from Government of Gujarat for seeking financial assistance from international agencies/countries

S.No.	Name of the Project	Project Cost
1.	Housing Finance for Women in Gujarat	C\$ 2.00 lakh.
2.	Gujarat Water Resource Consolidation Project	Rs. 603.20 crore.
3.	National Water Management Project Phase II	Rs. 2880.00 crore.
4.	Gujarat State Highway Project	\$ 534 million.
5.	Minor Irrigation Programme	Rs. 55.00 crore.
6.	Integrated River Basin Development Plan on River Sabarmati	Rs. 13.92 crore.
7.	Hydroplus fusegates in nine ungated schemes in Gujarat.	Rs. 50.12 crore.

[English]

COFEPOSA

5469. SHRI RAVI SITARAM NAIK: Will the Minister of FINANCE be pleased to state:

(a) the number of persons and their names detained under COFEPOSA from the State of Goa for the period from January, 1995 to December, 1997, till May 1998;

(b) whether any legal proceeding were lodged against these detainees; and

(c) if so, the details of proceeding including the names of persons convicted and/or against whom fines were imposed under adjudication proceedings?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) As far as State of Goa is concerned, one person, namely Shri Roy Miranda, was detained on 6.12.96 under Cofeposa Act, 1974.

(b) Yes, Sir.

(c) Prosecution proceeding is still in progress. In the adjudication proceedings, a penalty of Rs. one lakh has been imposed.

[Translation]

Loan to Reserved Category by KVIC

5470. SHRI DAROGA PRASAD SAROJ:

SHRI MAHESH KANODIA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether any scheme is being run by Khadi and Village Industry Commission to grant loans to the handicapped, Scheduled Caste, Scheduled Tribe and low-income group persons for self employment;

(b) if so, the category-wise persons being benefited from this scheme, State-wise;

(c) whether the Government have formulated any new scheme in this regard; and

(d) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT): (a) KVIC provides financial assistance for implementing various schemes for development of Khadi and Village industries under its purview. KVI projects can be taken up by any category of people including the SC/ST, OBC and Handicapped. However, grant component for them is higher as compared to others.

(b) State-wise provisional details of employment under SC/ST category during 1997-98 are enclosed at the Statement. However, KVIC does not maintain State-wise data of other categories.

(c) Yes, Sir.

(d) The SC/ST beneficiaries are concentrated in various activities of leather industry under the purview of KVIC. For this industry, KVIC has decided to implement project at location having cluster of artisans belonging to SC. Initially, it was envisaged to provide employment to 2.00 lakhs artisans most of them from SC category by setting up 200 projects. Under KVIC Margin Money scheme, an additional 5% Margin Money is being provided to the beneficiaries belonging to SC/ST, OBC, Handicapped categories.

Statement

*Statewise provisional no. of SC/ST employment
during the year 1997-98*

(person in lakhs)

Sr. No.	State/U.T.	(Lakh Persons) Total KVI Emp.	(Lakh Persons) Share of SC/ST
1	2	3	4
1.	Andhra Pradesh	3.74	1.19
2.	Arunachal Pradesh	*	*
3.	Assam	1.16	0.37
4.	Bihar	3.58	1.14
5.	Goa	0.06	0.01
6.	Gujarat	1.10	0.35
7.	Haryana	0.96	0.30
8.	Himachal Pradesh	0.96	0.30
9.	Jammu & Kashmir	0.87	0.27
10.	Karnataka	2.05	0.65
11.	Kerala	2.21	0.70
12.	Madhya Pradesh	1.29	0.41
13.	Maharashtra	4.97	1.59
14.	Manipur	0.44	0.14
15.	Meghalaya	0.13	0.04
16.	Mizoram	0.11	0.03
17.	Nagaland	0.18	0.05
18.	Orissa	2.14	0.68
19.	Punjab	1.89	0.60
20.	Rajasthan	4.20	1.34
21.	Sikkim	0.04	0.01
22.	TamilNadu	11.85	33.79
23.	Tripura	0.27	0.08
24.	Uttar Pradesh	11.93	3.81
25.	West Bengal	3.74	1.19
Union Territories			
1.	Andaman & Nicobar	—	—
2.	Chandigarh	0.03	*

1	2	3	4
3.	Dadra & Nagar Haveli	—	—
4.	Daman & Diu	—	—
5.	Delhi	0.21	0.06
6.	Lakshadweep	*	—
7.	Pondicherry	0.04	0.01
		60.15	19.11

* = Less than 500.

Export of Chemicals

5471. DR. RAMKRISHNA KUSMARIA:

SHRI ANAND RATNA MAURYA:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government contemplate to give the permission of export of certain chemicals being used for dual purposes after imposing certain conditions;

(b) if so, the details thereof; and

(c) by when the said permission is proposed to be granted?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE): (a) and (b) The Government have permitted vide Public Notice No. 17/1997-2002 dated 22/6/98, the export of chemicals included in Schedule 3 to the Chemical Weapons Convention of the United Nations, when exported to State parties to the Chemical Weapons Convention. Such exports will be subject to the condition that the exporter of these chemicals shall notify such exports to the National Authority, Chemical Weapons Convention, Cabinet Secretariat and to the Directorate General of Foreign Trade alongwith the End Use Certificate within 15 days of the actual export.

(c) Government of India has already granted the said permission vide Public Notice No. 17/1997-2002 dated 22.6.98.

[English]

Machines for Health Care Activities

5472. SHRI RANJIB BISWAL: Will the Minister of COAL be pleased to state:

(a) the number of machines purchased by Mahanadi Coalfields Limited (MCL), particularly for providing health care facilities to its workers during the last three years, indicating the cost thereof;

(b) whether some of those machines are lying unutilised; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY): (a) to (c) It has been reported by Coal India Limited that during the last three years Mahanadi